

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.1872
TO BE ANSWERED ON 12.02.2021

ACID ATTACK ON MINOR DALIT GIRLS

1872. SHRI VELUSAMY P.:
SHRI SHANMUGA SUNDARAM K.:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of the incident where minor dalit girls in Uttar Pradesh were attacked with acid and if so, the details thereof;
- (b) whether the Government has any proposal to constitute special courts for trials of such crimes committed against dalit girls and imposition of death penalty; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) : National Crime Records Bureau (NCRB) compiles and publishes data on crimes in its publication "Crime in India". The published reports are available till the year 2019. State-wise and year-wise total number of cases against women and children including (minor dalit girls) reported across the country is available on the website of NCRB <https://ncrb.gov.in>.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including women are with the respective State Governments. The State governments are competent to deal with such offences under the extent provision of law. However, the Ministry of Home Affairs has issued a comprehensive Advisory on 20th April 2015 on taking steps to implement the provisions of IPC, expediting cases of Acid Attack, and to provide treatment and compensation to victims. This advisory is available on www.mha.gov.in. The Ministry of Home Affairs has also circulated the Model Poison Rules on 30.8.2013 to all States/ UTs for notifying the same to regulate the sale of acid in respective State/ UT.

Further, for helping out the victims of violence including that of acid attack the schemes/ projects include establishment of One Stop Centres (OSCs), assistance to 20 States/ UTs to strengthen Forensic Science Laboratories, setting up/ strengthening of Women Help Desks (WHDs) at Police Stations etc. The government also assists the States/ UTs for setting up of 1023 Fast Track Special Courts (FTSCs) for speedy disposal of cases of rape and cases under POCSO Act.
